

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

30.

IA-05(MB)2024 IN
C.P. (IB)/744(MB)2020

CORAM:

MS. ANU J. SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.04.2024**

NAME OF THE PARTIES: Samata Nagari Sahkari Patsanstha Maryadit
Vs
Chaitanya Neer Jal Private Limited

SECTION: 7, 12(2) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. **IA-05(MB)2024:** Ms. Vinita Shetty, Ld. Counsel for the Resolution Professional present.
2. Counsel for the RP filed IA-05(MB)2024 for extension of 90 days beyond 180 days. Counsel for the Resolution Professional submits that the liquidation application is pending before registry. The same is under scrutiny.
3. In view of the above, this bench granted extension of 90 days beyond 180 days i.e. from 03.12.2023 to 02.03.2024. Accordingly, **IA-05(MB)2024 is allowed and disposed of.**

Sd/-

ANU J. SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)